

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1478

ANSWERED ON:02.12.2014

FOODGRAIN SUPPLY FOR NFSA

Mullappally Shri Ramachandran;Nayak Shri B.V.;Premachandran Shri N.K.;Rajesh Shri M. B.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has implemented the provisions of the National Food Security Act (NFSA) all over the country, if so, the details thereof;
- (b) whether due to the implementation of NFSA, the existing allocation to some States has been reduced, if so, the details thereof, State-wise;
- (c) whether some States have requested the Government to reinstate their earlier quota of foodgrains; and
- (d) if so, the details thereof and the response of the States thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a) to (d): Based on the preparedness and identification of beneficiaries for coverage under the National Food Security Act, 2013 (NFSA), reported by them, allocation of foodgrains to 11 States/Union Territories (UTs) namely, Bihar, Chandigarh, Chhattisgarh, Delhi, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Punjab and Rajasthan has started under the Act.

Based on requests received from some States/UTs, it is provided in the Act that if annual allocation of foodgrains to any State under the Act is less than the average annual offtake for last three years under normal TPDS, the same shall be protected. Taking this into consideration, State-wise allocation of foodgrains is indicated in Schedule IV of the Act.